



1

CRA-10389-2024

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SMT. JUSTICE SUNITA YADAV

ON THE 19th OF SEPTEMBER, 2024CRIMINAL APPEAL No. 10389 of 2024*GOPAL SINGH TOMAR AND OTHERS**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Shivam Kumar Kurchaniya - Advocate for the appellants.

Dr. Anjali Gyanani - G.A. for the respondent/State.

Shri Deepak Singh Gorakh, learned counsel for the
respondent/complainant.
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ORDER

After arguing for a while, learned counsel for the appellants seeks leave of this Court to withdraw this first Criminal Appeal filed u/S.14(2) of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 with liberty to file fresh application before the learned trial Court.

Prayer is allowed.

Accordingly, the instant appeal is dismissed as withdrawn with the aforesaid liberty.

(SUNITA YADAV)
JUDGE



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2

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